

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## Petition No. 243/TT/2021

Date: 23.11.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Asset-1: Pugalur HVDC station –Edayarpalayam (TANTRANSCO) 400 kV (Quad) D/C transmission line along with associated bays at Pugalur HVDC Station & Edayarpalayam (TANTRANSCO) - Udumalpet 400 kV (Quad) D/C transmission line along with associated bays at Udumalpet S/S (Pugalur HVDC– Edayarpalayam line and Edayarpalayam – Udumalpet line are bypassed at Edayarpalayam S/s to make Pugalur HVDC – Udumalpet line as an interim arrangement) and Asset-2: Pugalur (HVDC Station) – Thiruvallam 400 kV (Quad) D/C Transmission line along with associated bays and equipments at both ends and 2 nos. 80 MVAR line Reactors at Pugalur (HVDC Station) & 2 nos. 63 MVAR line reactors at Thiruvallam (existing 63 MVAR Bus reactor at Thiruvallam shall be utilized as line reactor in one circuit and second circuit shall have new 63 MVAR Line Reactor) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #2 AC System strengthening at Pugalur end” in the Southern Regional Grid.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.12.2021:-

2. Clarify/submit the following information:

- i. Forms 9, 9A, 9B and 12 (in .xlsx format) for Asset-1 and Asset-2.

- ii. Soft copies of IDC statements (in .xlsx format) for Asset-1 and Asset-2. In addition to the soft copies, the Petitioner to ensure that the following information regarding IDC calculation is submitted for all transmission assets:
    - a) For foreign loans (loan-wise): draw dates and respective draw amounts, rate of interest, exchange rates used for conversion, interest discharged upto COD, year-wise interest discharged after COD and interest payment dates before and after COD.
    - b) For domestic loans with floating rates of interest (loan-wise): detailed calculation of weighted average rates of interest along with history of interest rates applicable from drawl date to COD.
  - iii. The tariff for Asset-2 is claimed based on the anticipated COD of 31.10.2021. Clarification to be submitted on whether Asset-2 has now been put into commercial operation. If yes, the Petitioner to submit the relevant documents such as CEA energisation certificate, RLDC charging certificate, CMD certificate, self-declared COD letter etc. for actual COD. The Petitioner to also submit revised tariff forms, auditor certificate, IDC statements and other relevant documents for Asset-2 if there is a difference in anticipated and actual COD.
  - iv. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for Asset-1 and Asset-2.
  - v. Copy of Revised Cost Estimate-1 (RCE-1) approval along with revised Form-5 for all transmission assets (in .xlsx format).
  - vi. Liability flow statement for Asset-1 and Asset-2 as per the format provided in Annexure-I.
  - vii. Confirm whether additional ACE is expected beyond 2023-24.
  - viii. Confirm whether liabilities in respect of initial spares have been discharged as on COD.
  - ix. Confirm that the instant assets are currently in use.
  - x. Confirm whether all the assets under the instant Transmission Scheme have been completed.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-1	Party - A										
Asset-1	Party - B										
...	...										
Asset-2	Party - A										
Asset-2	Party - B										
...	...										

# TL/SS/Communication Systems etc.